F.No. 428/11/94- Cus - IV

Government of India Ministry of Finance, Department of Revenue, Central Board of Excise & Customs, New Delhi

Subject :- Customs & Import facilities to experts assigned to India under the various Aid Schemes viz. UN and its Specialised Agencies (Regular) Programme, UNDP, Colombo Plan, India French Programme and other Bilateral Technical Cooperation Agreements with Foreign Countries.

In continuation of this Ministry's letter F.No. 428/12/ 89-Cus-IV dated 30.3.92 I am directed to forward herewith a copy of the Department of Economic Affairs O.M. No. 12/1/ 85-UN dated 14.5.92 & 7.2.95 for your information and guidance. As may be seen the experts assigned to India under the various various Aid Schemes are now permitted vide Department of Economic Affairs O.M. No. 12/22/65-UN dated 28.5.65 also appended to the Departments letter of 30.3.92 mentioned above.

- (i) VCR
- (ii) One Video Camera
- (iii) One personal Computer
- (iv) One air conditioner per family member subject to a maximum of 4 instead of the existing provision of 2.

It may be noted however that such imports are not duty free and that the customs duty on the above items including items already allowed earlier, will be borne by the Ministry / Department / agency to which the expert is attached.

Sd/-(T.R. Kapur) Under Secy. to the Govt. of India

No. F.12/1/85-UN Government of India Department of Economic Affairs

New Delhi, the 17th Feb, 1995

Office Memorandum

Subject :- Customs & Import Facilities to Experts assigned to India under the various Aids Schemes viz. UN and its Specialised Agencies (Regular) Programme, UNDP, Colombo Plan, Indo - French Programme and other Bilateral Technical Cooperation Agreements with Foreign Countries.

The undersigned is directed to refer to this Deptt's O.M. of even number dated the 14th May, 1992, on the above subject mentioned above and to say that it has been decided in consultation with the Deptt of Revenue that besides the duty-free import of articles mentioned in para 1(A) of this Deptt's O.M. No. 12/22/65-UN dated 28th May, 1965 and subsequent O.M's of No. 12/1/85-UN dated 11.2.92 and 14.5.92, the following articles are now eligible for duty free import by such experts subject to the execution of the usual certificate of undertaking by the experts:-

- (1) One Video Camera
- (2) One personal Computer
- (3) One air conditioner per family member subject to a maximum of 4 instead of the existing provision of 2.

Sd/-(Manoranjan Kumar) Deputy Director (TC)

No. F. 12/1/85- UN Government of India Ministry of Finance Department of Economic Affairs

New Delhi, the 14 May, 1992

Office Memorandum

Subject :- Customs & Import facilities to Experts assigned to India under the various Aid Schemes viz UN and its Specialized Agencies (Regular) programme, UNDP, Colombo Plan, Indo-french Programme and other Bilateral Technical Cooperation Agreements with Foreign Countries.

The undersigned is directed to refer to this Department's OM of even number dated the 11th Feb 92 on the subject mentioned above and to say that it has been decided in consultation with the Department of Revenue (Central Board of Excise & Customs) that besides the duty free import of articles mentioned in para 1(A) of this Department's OM No. F.12/22/65-UN dated 28th May 1965 the VCR may also be included for duty free import by the experts assigned India under the various Aid Schemes. Thus the following articles are now eligible for duty free import by such experts subject to the execution of the usual certification of undertaking by the experts.

- (i) One personal automobile or motorcycle.
- (ii) One radio or radio gramophone.
- (iii) One refrigerator and / or home freezer.
- (iv) 2 air conditioners
- (v) Professional equipment and gadgets, and
- (vi) Minor electrical accessories and appliances
- (vii) TV set, and
- (viii) VCR

Sd/-(Manoranjan Kumar) Deputy Director (TC)